

(b) Applications for allotment land from all the registered Cooperative Group Housing Societies were invited by D.D.A. by 15th July, 1973.

(c) 57 societies applied for allotment of land out of which 18 societies have already been given possession of land. The cases of the remaining societies are being finalised.

(d) No, Sir.

(e) No, Sir.

(f) As soon as the cases of those societies which had applied earlier for allotment of land are finalised, land will be offered to the remaining societies.

Condensed course for Adult Women

779. SHRI PIARE LALL KUREEL
URF PIARE LALL TALIB :

SHRI D. Y. PA WAR :

SHRI BRAHMANANDA PANDA:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state :

(a) whether it is a fact that the condensed course of the Central Social Welfare Board for adult women is not getting popularity ;

(b) whether Government are contemplating to relax the admission rules for the said course ;

(c) if so, what are the details thereof ;

(d) what other steps are being taken to make the course popular ;

(e) what are the names of institutions for which the course has been sanctioned in 1976 and what are the names of the institutions which have started the course ; and

(f) what are the reasons for which other institutions could not start the course ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM): (a) The programme

aims at economic rehabilitation of poor and destitute women. During 1974-75, the number of courses sanctioned was 135 in 1975-76. This was increased to 251 courses and in the current financial year 267 courses have been sanctioned upto 19th August, 1976. This shows the growing popularity of the programme.

(b) There is no proposal to relax the admission rules.

(c) Does not arise.

(d) The working group constituted by the Government of India to review this programme has identified the following steps to make the programme more useful and popular :

(i) Revision of schematic pattern of expenditure for this programme.

(ii) Organisation of courses in rural areas.

(iii) Diversification of vocational training given to candidates.

(iv) Reservation of seats for Scheduled Castes/Tribes.

(v) Grant of cash awards to successful candidates belonging to Scheduled Castes/Tribes.

(vi) Introduction of a rolling trophy in the form of a shield for the best performance.

(e) and (f) A list of institutions sanctioned courses during 1976-77 (so far) is enclosed as Annexure. [See Appendix XCVII, Annexure No. 61]. The courses have been sanctioned only in the current year and the Central Social Welfare Board is keeping a close watch over their actual functioning.

Strength of students in Colleges in Haryana

780. SHRI PIARE LALL KUREEL
URF PIARE LALL TALIB : SHRI D.
Y. PA WAR : SHRI
BRAHMANANDA PANDA:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state :

(a) whether Government are aware that the strength of students in colleges in Haryana has fallen rapidly in 1975 and 1976;

(b) whether University Grants Commission has called for a detailed report in this regard from the Haryana Government;

(c) if so, what are the details thereof; and

(d) what steps Government are contemplating to maintain these colleges with depleted strength?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) to

(d) The information is being collected from the Government of Haryana and will be placed on the Table of the Sabha as soon as possible.

Harassment to traders on account of minor defects in their goods

781. SHRI SHYAM LAL YADAV : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) whether Government are aware that traders were subjected to harassment during the last year on account of minor defects, not injurious to human health, in their merchandise such as presence of wheat starch in the chilly powder, which could be detected only through microscope; if so, what are the details thereof; and

(b) what action Government have taken to prevent the traders from being harassed on flimsy technical grounds?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): (a) The distinction between adulteration likely to be injurious to health or otherwise has been made in the Prevention of Food Adulteration (Amendment) Act, 1976, but only for purposes of penalties. The amended legislation also exempts adulteration of certain types in primary foods, which may be solely due to natural causes beyond the control of human agency. There were certain complaints from traders

during the last year, before the enforcement of the Prevention of Food Adulteration (Amendment) Act, 1976 on 1-4-76, that they were facing prosecution for cases of adulteration, which would have been exempted under the amended legislation.

(b) The Prevention of Food Adulteration (Amendment) Act, 1976 provides safeguards against harassment of traders by the enforcement staff and provides for lesser penalties for adulteration not injurious to health. Moreover, the standards fixed under the Prevention of Food Adulteration Rules are minimum standards and if the traders have any genuine difficulties in attaining the prescribed standards, they are free to approach the Central Committee for Food Standards with scientific data, for revision of the standards. The Committee includes representatives of the trade and there is every possibility of genuine difficulties being appreciated by them.

Post Graduate allowance to G.D.O. Grade II in Willingdon Hospital

782. SHRI SHYAM LAL YADAV : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) whether Government have accepted the recommendations of the Third Pay Commission in respect of payment of post-graduate allowance to General Duty Officers, Class II of the Central Health Service in Willingdon Hospital, New Delhi from the 1st January, 1973;

(b) what is the number of such officers working in the Willingdon Hospital who have acquired Post-Graduate qualifications after joining C.H.S.;

(c) what is the number of officers amongst them who are at present drawing post-graduate allowance;

(d) what are the reasons for not granting post-graduate allowance to all such post-graduate officers; and

(e) by when the post-graduate allowance is likely to be given to them?